

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 33004/2022

(Arising out of impugned final judgment and order dated 07-06-2022 in CRLA No. 1261/2012 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

RAM JAS RAWAT @ RAM YASH RAWAT

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 168827/2022 - CONDONATION OF DELAY IN FILING
IA No. 168821/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 168823/2022 - EXEMPTION FROM FILING O.T.
IA No. 183527/2022 - EXEMPTION FROM FILING O.T.
IA No. 183526/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 10-01-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s)

Mr. Divyesh Pratap Singh, AOR
Mr. Vikram Pratap Singh, Adv.
Ms. Shivangi Singh, Adv.
Ms. Ishita Bedi, Adv.
Ms. Ranjana Singh, Adv.
Mr. Ajay Prabu, Adv.

For Respondent(s)

Mr. Rohit K. Singh, AOR
Mr. Harsh Pratap Shahi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.
Leave granted.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)